NOTICE

Advocates and parties-in-person are requested to note the following directions issued by the Division Bench of GS Patel and Gauri Godse JJ:

RE: APPEALS IN TESTAMENTARY SUITS

The Bench proposes to take up on a priority basis all pending appeals in testamentary suits. These appeals will all be listed after a few days, under the caption ‘directions’. Those that are pending admission will then be assigned dates for that purpose and further directions.

Appeals that have been admitted will be assigned final hearing dates.

For the final hearing of appeals (and this will apply to ALL appeals from ALL suits on the Original Side), advocates and parties-in-person must recompile the trial court record in the manner set out below.

Separate directions will be issued regarding short notes of submissions and compilations of authorities. The present directions relate only to the re-arrangement of the trial court record.

Advocates and parties-in-person are requested to cooperate.

ARRANGEMENT OF RECORD FOR FINAL HEARINGS OF APPEALS FROM ORIGINAL SIDE SUITS

— Separate file/folder for Order copies

1 Volume A

(a) Plaint

(b) Written Statement

(c) Counter Claim (if any)

(d) WS to Counter-claim (if any)

(d) Issues framed

2 Volume B

(a) Affidavit of Evidence of Plaintiff and witnesses in serial order

(b) Cross Examination of Plaintiff and re-examination, if any

(c) Affidavit of Evidence of Defendant

(d) Cross Examination of Defendant

(each Evidence Affidavit to be followed by Cross Examination and Re-Examination)

3 Volume C

(a) Plaintiff's Documents in Evidence

(b) Defendant's Documents in Evidence

PLEASE MARK EXHIBIT NO ON EACH DOCUMENT

4 Volume D

(a) Documents marked for identification with identification number

(b) Misc documents, if any

MAINTAIN RUNNING PAGINATION THROUGHOUT.

A DETAILED INDEX IS REQUIRED.